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E.F.S. & T DEPARTMENT

F. No. EFS01-ENVOPEST (COVC)/3/2019-Sec.I ,Dt:24 .04.2019

To

The Registrar General,  
Hon'ble National Green Tribunal,  
Faridkot House,  
Copernicus Marg,  
New Delhi - 110001.

Sir,

Sub:- NGT - OA. No. 606 of 2018 - Tribunal order dt.16.01.2019  
- 1<sup>st</sup> Status Report of the State of Andhra Pradesh -  
Submitted - Reg.

Ref:- Hon'ble NGT Order dt. 16.01.2019 in O.A.No. 606 of 2018.

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In compliance to the Hon'ble National Green Tribunal Order dated 16.01.2019 in O. A. No. 606 of 2018, the 1<sup>st</sup> status report of the State of Andhra Pradesh is herewith submitted.

Yours faithfully,

Encl: Status Report with 5 Annexures.

  
CHIEF SECRETARY

**CHIEF SECRETARY**  
Government of Andhra Pradesh  
Velagapudi, Amaravati,  
Guntur Dist. - 522 238.

**1<sup>st</sup> STATUS REPORT OF THE STATE OF ANDHRA PRADESH**

**(Submitted in compliance with Hon'ble NGT**

**Order dt. 16.01.2019 in O.A No 606 of 2018)**

**1.0 INTRODUCTION:**

The Hon'ble National Green Tribunal, Principal Bench, New Delhi issued separate orders in different cases relating to major environmental issues of the states such as River Pollution, Air Pollution in cities, critically polluted areas, Solid Waste Management, utilization of treated sewage etc., The Hon'ble NGT directed for constitution of Committees for preparation of action plans aimed at bringing down the Water/Air Quality within the prescribed norms. The Chief Secretaries of concerned States were directed to supervise the implementation of action plans by ensuring intra- sectoral co- ordination.

Hon'ble NGT by order dated 16.01.2019 in O.A.No. 606 of 2018 directed all Chief Secretaries to be present before the Hon'ble NGT on different specified dates. The Chief Secretary of the State of A.P. was directed to be present in the Hon'ble NGT on 26.04.2019 with status reports of compliance and immediate future plans on – implementation of Solid Waste Management Rules'2016, Plastic Waste Management Rules'2016, Bio-Medical Waste Management Rules'2016, Construction and Demolition Waste Management Rules'2016, Status of functioning of committees constituted, status of action plans submitted, identification and development of model cities etc.

The Status of implementation of Hon'ble Tribunal orders and the action plans prepared was reviewed by the Principal Secretary, EFS& T Dept. and Chief Secretary on 29.01.2019 & 22.02.2019 with the concerned stake holder departments and they were

requested ensure timely implementation of the Hon'ble NGT orders and the measures proposed in the action plans.

The status report for the State of Andhra Pradesh on the above issues is submitted as below:

**2.0. STATUS OF COMPLIANCE OF SOLID WASTE MANAGEMENT RULES, 2016, PLASTIC WASTE MANGEMENT RULES, 2016 AND BIO-MEDICAL WASTE MANAGEMENT RULES, 2016.**

**2.1 Solid Waste Management in Urban Local Bodies:**

- The State of Andhra Pradesh consists of 110 Urban Local Bodies (ULBs) with 1.46 Cr population. The solid waste generation in all ULBs is about 6440 MTs per day. For providing Solid Waste Processing Facilities, suitable sites are identified for 105 ULBs and identification of sites is under process for 5 ULBs.
- The MA&UD Department has constituted a State Level Advisory Body, vide G.O.Ms.No.350, dated 22.09.2017 and the Stake-holder Departments are being reviewed from time to time.
- In pursuance of the orders of Hon'ble NGT, New Delhi, the MA&UD Department has also constituted a State Level Committee to oversee the Technical and Policy issues in accordance with the Solid Waste Management Rules 2016, vide G.O.Rt.No.923, dated 27.09.2018.

- A State Level Committee to monitor Municipal Sewage and for Garbage Management has also been constituted by MA&UD Dept., vide G.O.Ms.No.342, dated 26.10.2018.
- The AP Pollution Control Board (APPCB) and MA&UD Departments have attended the Regional Monitoring Meetings as per the orders of the Hon'ble NGT, New Delhi dated 20.08.2018 issued in O.A.No.606/2018 and also the departments are being reviewed by the State Level Committee constituted under the Chairmanship of Hon'ble Justice Sri B.Seshasayana Reddy and furnishing implementation status on SWM Rules, 2016 from time to time.
- The MA&UD Dept., has issued Uniform Operational Guidelines to all ULBs vide G.O. Ms. No. 279, dt. 31.12.2015 for micro planning, work rationalization and outsourcing of work packages for collection and transportation of Municipal Solid Waste, shifting from worker outsourcing to work outsourcing system and it is in implementation.
- 97.40% of door to door garbage collection has been achieved covering 35.45 Lakh households, out of 36.39 Lakhs households in 110 ULBs. The percentage of segregation of waste at source, at present, is 72%, covering 26.20 Lakh households and 100% segregation at source will be achieved by October' 2019. Refuse Compactors are supplied to all ULBs to transport segregated waste.

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- G.O Ms. No.348 dated 29-10-2018 was issued by the MA&UD Dept., for implementation of SWM Rules in all 110 ULBs. Draft notification was also communicated by Director of Municipal Administration to identify and notify bulk waste generators in their respective ULBs. Awareness programs were conducted to identify bulk waste generators in Nov & Dec, 2018, to comply segregation and processing of the solid waste by the BWGs as a part of Swachh Survekshan-2019 campaign.
- Around 2,000 Bulk Waste Generators were identified in the State and process of 100% segregation and Wet Waste processing in case of these identified BWGs thro' proper hand holding will be completed by July, 2019.
- A Real Time Monitoring System (RTMS) has been in implementation in the ULBs to track and record the daily waste collection from each waste generating unit with the use of Radio Frequency Identification (RFID) Tag. Right from capturing the attendance of the PH workers, collection of segregated waste from gate to gate. Weighment of dry and wet waste, tracking of vehicles' movement & punctuality, transportation of waste to designated places, auto preparation of advisory to the Municipal Commissioners on the amount payable to the Service Provider basing on performance registered against Key Performance Indicators (KPIs) will be done through this system.

- Another initiative namely Black-spot (Garbage Vulnerable Points) Management & Monitoring System (BSMM) has been taken up in the State by establishing a Command Communication Center (CCC) in the MA&UD Dept., with 56 Personnel in 2 shifts to monitor field work on real time. A State Level data base of black-spots' photographs with lat-long geo Coordinates is created in 8 categories. Through this system Live Video Streaming of Field Situation and instructions to the Field Functionaries can be given for upgrading black-spots into green spots and uploading of photographs etc.
- It was proposed initially to establish 10 Waste to Energy Plants covering 61 ULBs to manage 4835 MTs of solid waste and to generate 63 MW power. Four Developers viz., M/s Jindal, ESSEL, Envikare, Nexus Novus were finalized to take up these Waste to Energy plants under PPP mode. But except, M/s Jindal other developers could not achieve financial closure. As a result, as of now, the projects awarded to M/s Jindal i.e., Plant in Greater Visakhapatnam Municipal Corporation (GVMC Cluster with 4 ULBs to process 1133 TPD Solid Waste) and Plant in Guntur Municipal Corporation (Guntur Cluster with 9 ULBs to process 1202 TPD Solid Waste), construction work is in final stage and these two Waste to Energy Plants will be commissioned shortly. Since the other developers did not commence the work, orders are issued for cancellation of tenders. Efforts are on to initiate tender process for processing 2500 TPD Solid Waste in balance 48 ULBs.

- The remaining Solid Waste of 1605 MTD is proposed to be processed following Waste to Compost/Biomethanation methodologies in 49 ULBs.

Thus, 48 Waste to Compost Plants are proposed (One Plant for processing the Solid Waste of 2 ULBs i.e., Nandigama & Jaggaiahpet). As on date 20 Waste to Compost Plants with a capacity of processing 712 MTs of Solid Waste are commissioned and another 8 Waste to Compost Plants will be commissioned by the end of April, 2019. In case of 15 Waste to Compost Plants sites are identified but handing over them to the developers is under way it will be completed by July, 2019 and for 5 Waste to Compost Plants sites are yet to be identified.

- From the operationalised Waste to Compost Plants, 1450 MTs compost has been produced so far.
- Bio-Capping of dump site has already been completed in Kadapa Municipal Corporation and developed into a beautiful green space.
- That apart, ULBs are contemplating to take up processing of legacy waste by adopting bio-remediation methodology, in a big way. So far bio-mining is taken up in Greater Visakhapatnam Municipal Corporation, Vijayawada and Tirupathi Municipal Corporations. Work order issued in Machilipatnam Municipality and in Guntur Municipal Corporation tender is under the stage of finalization.
- Rule 22 compliance is submitted as **Annexure-I**.

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- As a part of Public Awareness program and Institution Building (IB) & IEBC activity, SANKALP, a 5-tier structure has been formed i.e. at Micro-pocket Level, Ward Level, ULB Level, District Level & at State Level. The entire process of formation is done under the Common Prefix – SANKALP Societies. The SANKALP volunteers and societies are key stakeholders working in synchronization with Municipal Functionaries to ensure better service delivery in a sustainable way, by promoting government programs including Solid Waste Management. So far 1,42,247 volunteers @ micro-pocket level have been selected, 2867 ward level federations formed, 40 ULB level federations formed and 1 District level federation formed.
  - As a part of Information, Education Behavior Change (IEBC) activity, the MA&UD Dept., is promoting Home Composting also. In the ULBs, so far 8886 Nos ParyavaranaMitras are identified and trained by 360 Nos Master Trainers. These Paryavarana Mitras are engaged in conduct of house-hold level trainings on Home Composting.
  - The AP Pollution Control Board has submitted Annual Report to CPCB on 11.02.2019 for the Financial Year 2017-18.

**Solid Waste Management in PR&RD Dept:**

- 112 census towns are identified in the State of Andhra Pradesh. Out of which 29 census towns are covered under Urban Local Bodies and 83 census towns falls under Panchayat Raj & Rural

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Development Department, consists of 14.01 lakhs Population and are covered under Solid Waste Management Rules. Daily 30.96MTs of solid waste is generated from these census towns (83 Nos). 63 Panchayats have been provided sheds of Solid Waste Processing Centers (SWPC) and sheds in 20 Panchayats yet to be provided. 58 Panchayats are covered under door to door collection and 25 Panchayats yet to be covered. 46 Panchayats have provided vermiseeding and 37 Panchayats yet to be started.

- In addition to the above, the PR&RD Dept., proposed to implement SWM in all 12918 Gram panchayats under Section 45 of AP PR Act, 1994. As on today, the construction of Solid Waste Processing Centre sheds in 9834 Gram Panchayats has been completed and in remaining Gram Panchayats it will be completed by March 2020. Door to door collection of waste from households has been started in nearly 5200 Gram panchayats and vermi seeding is done in nearly 5000 Gram panchayats. So far nearly 3500 MTs of vermicompost is produced in the entire State. SWM activities in the remaining ULBs will be completed in one year and will be brought into full fledged manner within 2 years.

## **2.2. PLASTIC WASTE MANAGEMENT RULES'2016:**

- The APPCB has issued Registrations to 75 producers and 3 months time was given for furnishing EPR Plans. The Board has also issued Registrations to 6 recyclers. Brand owners were also identified and issue of Registrations is under process.

- The CPCB, New Delhi has suggested 3 models for EPR collection back plan, but the model to be adopted has not been finalized.
- The APPCB has conducted Consultative meeting with Plastic manufacturing units, recycler / importers / brand owners and ULBs in AP on 13.11.2018 to facilitate about the plan of collection and the Board has directed in consultative meeting held on 13.11.2018 to utilize the assistance of PROs in preparation of EPR Plans collectively or individually.
- The State Level Committee conducted its meeting on 13.11.2018 & on 18.01.2019 and it is resolved to furnish monthly reports to the Committee. The reports of vendors, shops etc., prepared by ULBs shall be furnished to RDMA's. The responsibility of levying penalties was given to MHO and Sanitary Inspectors from defaulters and for conducting regular inspections along with APPCB officials and Commissioner with regard to implementation of PWM Rules, 2016.
- Meeting held on 14.11.2018 with ULBs & Cement Plants for devising road map for disposing on recyclable plastic waste for co-incineration in cement plants. As a preliminary measure, the ULBs around the cement plants are advised to dispose their non-recyclable plastic waste to cement plants after suitable size reduction of the plastic waste. ULBs are forming roads with non-recyclable plastic waste. At present 10 cement plants have facilities to process plastic waste.

- The APPCB and MA&UD Dept., attended Regional Monitoring meetings as constituted by the Hon'ble NGT orders dt. 20.08.2018 issued in OA No. 606/2018 and also the departments are being reviewed by the State Level Committee constituted under Chairperson, Justice Sri B. Seshasayana Reddy and furnishing implementation status on PWM Rules, 2016 from time to time.

**Implementation of Plastic Waste Management Rules, 2016 in Urban Local Bodies:**

- The plastic waste in Urban Local Bodies is being collected through rag pickers and Public Health Workers of the ULBs. The segregated plastic waste, which is recyclable, is sent to recyclers and the segregated plastic, which is not suitable for recycling is sent to cement plants and also for use in road constructions.
- The usage and manufacture of plastic carry bags below 50 microns thickness is banned in A.P. 374 Taskforce teams were constituted for inspections and raids to control plastic sale and usage in the ULBs of A.P. About 1.42 lakhs KGs of plastic carry bags were seized and Rs. 54.15 lakhs towards fine was collected.
- The MA&UD Dept., has constituted a State Level Monitoring Committee for effective monitoring of implementation of Plastic Waste Management Rules, 2016 in the ULBs, vide G.O. Ms.No. 69, dated 16.02.2017.

- Issued G.O.Ms.No.349, dated 29.10.2018 for implementation of Plastic Waste Management Rules, 2016 in the ULBs.
- Total ban on Plastic Carry bags is adopted in Tadipatri, Tirupati, Bobbili.
- In Chirala, Tenali & Greater Visakhapatnam Municipal Corporation material recovery facilities / centers are established. The establishment of MRFs (Material Recovery Facilities) in other ULBs is under process, which process may take one year time.
- In Greater Visakhapatnam Municipal Corporation, 10 roads with 12 Kms length laid using plastic and erected display boards to create awareness among the public and in Rajahmundry Municipal Corporation, in 2 divisions BT Roads were laid using plastic waste and 106 rag pickers were identified and involved in segregation of waste.
- In Chittoor Municipal Corporation, the seized plastic bags are being cut into small pieces and recycled for manufacture of plastic pipes locally.
- The AP Pollution Control Board submitted annual report to the CPCB on 01.02.2019 for year 2017-18 on the Implementation of Plastic Waste Management Rules, 2016.

**2.3 CONSTRUCTION & DEMOLITION WASTE MANAGEMENT RULES, 2016:**

- 3 Nos of C&D Waste Processing and Disposal facilities have been established in Visakhapatnam, Vijayawada & Tirupati Municipal Corporations.

- APPCB has issued CFE on 06.03.2018 to the C&D Waste Processing Plant at Vijayawada for the capacity of 70 TPD and is under operation. The plants at Visakhapatnam and Tirupati are commissioned in March, 2019.
- The MA&UD Dept., reviewed the C&D Waste management in the state on 13.11.2018 and it is resolved to set up storage & processing facilities for management of C&D Waste in bulk C&D Waste generators and to collect the C&D Waste through service providers from residential / institutional / commercial complexes by filing a request to ULB upon paying prescribed service fee and to set up complaint cell to receive information regarding un-authorized dumping of C&D Waste.
- It is proposed to install C&D Waste Processing facility at Nellore & Guntur Municipal Corporations and for other ULBs cluster approach will be adopted.
- The MA&UD Dept., has communicated Model Notification for implementing C&D Waste Management in all the ULBs, vide G.O.Ms.No. 350, dated 29.10.2018.
- The AP Pollution Control Board on 12.03.2019 has submitted consolidated annual report in form IV to CPCB on the implementation of Construction & Demolition Waste Management Rules, 2016 and informed that about 1,27,000 Tons of C & D Waste was generated in the Financial Year 2017-18.

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#### **2.4. BIO- MEDICAL WASTE MANAGEMENT RULES, 2016:**

- The HM &FW Dept, Govt of AP vide G.O.Rt No 400,dated 27.08.2018 constituted State Level Advisory committee to oversee the implementation of the Rules and vide G.O. Rt No 401 dated 27.08.2018 constituted District Level Monitoring Committee to monitor the compliance of the provisions of the Bio-Medical Waste Management Rules, 2016(BMWM Rules).
- The A.P. Pollution Control Board (APPCB) is the Prescribed Authority for implementation of the provisions of the BMWM Rules in the State. The APPCB is issuing Authorizations under the Rules to the Health Care Facilities (HCFs) for disposal of the BMW to the respective Common Bio Medical Waste Treatment Facilities (CBMWTFs) duly stipulating necessary conditions.
- There are 7584 nos of the HCFs with bed strength of 1,24,009 nos. in Andhra Pradesh. Out of total HCFs, 4619 HCFs are having valid authorization.
- The Authorizations were lapsed for 1766 HCFs. The remaining 1199 HCFs are yet to obtain Authorization from APPCB. It will be ensured that the Authorizations for all remaining HCFs will be completed within 3 months.
- Out of total 7584 HCFs, 6540 are tied up with respective CBMWTFs in the districts for safe disposal of Bio-Medical Waste generated. The remaining 1044 small HCFs / clinics are yet to be tied up with CBMWTFs. This issue is being

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reviewed by Hon'ble Justice Sri B.Seshasayana Reddy with the concerned stakeholder departments during the State Level Committee meetings and instructed that all the operating HCFs have valid authorization and tie up with CBMWTF for safe disposal of the Bio Medical Waste immediately.

- About 11.1 Tons/day of Bio-medical waste is being generated in the State of Andhra Pradesh and about 10.7 Tons/day of Bio-medical waste is being disposed by the HCFs to the CBMWTFs for scientific disposal.
- In Andhra Pradesh 11 CBMWTFs are in operation. One more CBMWTF is ready for operation in Visakhapatnam District and another CBMWTF is under construction in East Godavari District. The following are the details of CBMWTFs in operation.

S. No	Name and location of the CBMWTF	Districts Covered
1.	M/s. Rainbow Industries, Pathakunkam(V), Laveru(M), Srikakulam District.	Srikakulam & Vizianagaram Districts.
2.	M/s.Maridi Eco Industries (Andhra) Pvt.Ltd., Kapulupada, Bheemunipatnam (M), Visakhapatnam District.	Visakhapatnam District.
3.	M/s.EVB Technologies (P) Ltd., Kanavaram(V), Rajanagaram (M), East Godavari District.	East Godavari District.

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4.	M/s Safenviron& Associates, Nallamadu (V), Ungutur (M), West Godavari District.	West Godavari District.
5.	M/s. Safenviron (Unit-II), Dharmavarapupadu Thanda (V), Jaggiahpet (M), Krishna District.	Krishna District.
6.	M/s.Safenviron, Chinakakani (V), Mangalagiri (M), Guntur District.	Guntur District.
7.	M/s. Ongole Medical Waste Treatment Facility, Kanduluru(Village), Tanguturu (Mandal), Prakasam District.	Prakasam District.
8.	M/s. S S Bio Care, APIIC,Attivaram village, Ozili (m), SPSR Nellore District.	SPSR Nellore District.
9.	M/s AWM Consulting Ltd, Pachikapalem post, Vedurukuppam Mandal, Chittoor District.	Chittoor District.
10.	M/s Sriven Environ technologies, Dumpetla (V), Dharmavaram (M), Anantapur District.	YSR Kadapa & Anantapur Districts.
11.	M/s Medical Waste Solutions, Chetlamallapuram (V), kalluru (M), Kurnool District.	Kurnool District.

- The APPCB is conducting training programs to the staff of HCFs to create awareness for proper segregation, handling, storage and disposal of bio-medical waste.

- The A. P. Pollution Control Board on 03.01.2019 submitted the consolidated Annual Report for the year 2017 to CPCB as per Bio Medical Waste Management Rules, 2016.

## **2.5 SETTING UP AND PROPER FUNCTIONING OF SEWAGE TREATMENT PLANTS / COMMON EFFLUENT TREATMENT PLANTS/ EFFLUENT TREATMENT PLANTS:**

### **2.5.1. SEWAGE TREATMENT PLANTS (STPs):**

- The expected generation of sewage from 110 ULBs will be 1829 MLD, if the water is supplied at 135 LPCD. However, it is submitted that the present total Sewage generation in 110 ULBs is 1463.20 MLD. 34 STPs are provided in 11 Urban Local Bodies (ULBs) for treating 412.50 MLD of sewage. 40 STPs with a treatment capacity of 479.35 MLD sewage, taken up under AMRUT/OTFSA/HUDCO Schemes are expected to be completed by December, 2021 and 83 STPs, which are sanctioned with a treatment capacity of 98.40 MLD, taken up under CIIP/AIIB/14<sup>th</sup> Finance Commission are expected to be completed by December, 2020. For treating the balance quantity of 472.95 MLD of Sewage, Tenders are finalized and pending for awarding work for construction of STPs and it is expected to be completed by 2023.

### **2.5.2. COMMON EFFLUENT TREATMENT PLANTS (CETPs):**

#### **i. CETP of M/s. JN Pharmacy, Parawada, Visakhapatnam**

- The JN Pharmacy Limited (JNPL), CETP was established in 2006. The designed treatment capacity of Industrial

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effluents is 5000 KLD (Low Total Dissolved Solids (LTDS) effluents -3500 KLD & High Total Dissolved Solids (HTDS) effluents -1500 KLD).

- At present there are 69 Pharma industries in operation in the phararmacy generating 3200 KLD of LTDS effluents and 1238 KLD of HTDS effluents.
  - The segregated LTDS and HTDS effluents from the member industries is conveyed through separate pipe lines to the CETP after necessary pre-treatment.
  - The member industries have provided flow meters and web camera with online connectivity to CPCB website. The pipelines are kept under lock and key arrangement by CETP and only after ensuring inlet standards of CETP, the industry is allowed to pump effluents to CETP.
  - The treated effluents after meeting to the Board standards are discharged into sea through marine outfall (i.e., through a pipeline onshore - 16 KM, offshore - 1.6 KM). The Board provided lock and key arrangement for the Marine pipeline and the discharge is allowed only after ensuring compliance with prescribed discharge standards.
  - They have also provided online effluent monitoring system with data connectivity to CPCB website.
- ii. **CETP of M/s. Brandix India Apparel City Pvt., Ltd., Atchutapuram, Visakhapatnam.**
- This is an Integrated Apparel Park initiated under Public Private Partnership (PPP) model by Govt. of India,

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Govt. of Andhra Pradesh & group of promoters from apparel industry. The capacity of CETP is 20 MLD.

- At present, 14 industries are in operation in the apparel park and generating 3 – 3.5 MLD of effluent. The effluents generated by member industries are treated in the CETP and treated effluents are discharged to Sea through a marine outfall.
- The APPCB provided lock and key arrangement for the Marine pipeline and the discharge is allowed only after ensuring compliance with prescribed discharge standards. They have also provided online effluent monitoring system with data connectivity to CPCB website.

iii. **CETP of M/s. Machilipatnam Imitation Jewellery Park Pvt. Ltd., Machilipatnam, Krishna District, A.P.**

- APIIC Industrial Park, Machilipatnam is developed exclusively for the jewellery units such as electroplating units / casting / moulding units and other associated activities.
- A CETP of 70 KLD capacity was constructed with Central Government's financial assistance and put into operation in September 2013, for treatment and disposal of the electroplating effluents generated in small quantities from the imitation jewellery units. The effluent after treatment is disposed of by forced sprinkling evaporation system.

iv. CETP of M/s. Kondapally Envirotech Pvt. Ltd.,IDA, Kondapally, Krishna District

- A CETP with a capacity of 200 KLD (100 KLD High TDS effluents & 100 KLD Low TDS effluent) was constructed to cater to the bulk drug units located in IDA, Kondapally.
- The CETP was commissioned in June 2016 and 14 industries have become members. The treated effluents are used for cooling make up by CETP and the member industries. The CETP is maintaining Zero Liquid Discharge system.

v. CETP of Textile Park, Nagari, Chittoor District

- The Public Health Department, Govt. of Andhra Pradesh has completed the construction of CETP at GundrajuKuppam (V), Nagari (M) with 4 MLD capacity.
- The CETP is catering the manual dyeing units located in and around Nagari.

vi. CETP of M/s. Vijayawada Auto Cluster Development Company Ltd.,IE, Autonagar, Vijayawada, Krishna District:

- A CETP of 200 KLD capacity was constructed in Autonagar, Vijayawada, Krishna District and was commissioned during August, 2011 for treatment of effluents generated from the industries located in the area.
- M/s. Vijayawada Auto Cluster Development Company Ltd., is operating the CETP and 8 units have become members. The treated waste water is being utilized for greenbelt development in Jawahar Autonagar and Autonagar at Kanuru.

vii. **CETP at APSEZ, Atchutapuram, Visakhapatnam District**  
**(Under construction)**

- M/s. APIIC is constructing the CETP for the pharma and other industries located in APSEZ for treating High TDS and Low TDS effluents. The treatment units of High TDS stream are erected. The Low TDS stream units are under construction.
- After treatment, treated waste water is proposed to be discharged into the sea through marine outfall. Offshore Marine pipeline work is completed and onshore pipeline work is in progress.

**2.5.3 EFFLUENT TREATMENT PLANTS (ETPs):**

- In the State of Andhra Pradesh 1026 ETPs and 299 STPs are existing in the industrial units. Out of which, the Board had identified 19 ETPs in industrial units are not meeting the Board standards for which APPCB issued closure orders to 4 industrial units and directions to 13 industrial units and notices to 2 industrial units. The status of defaulting industries is being reviewed regularly and action is being initiated against the defaulting industries by issuing closure orders/ stop production orders/ time bound directions / notices for meeting the Board standards.

**2.6 UTILIZATION OF TREATED SEWAGE (O.A. No 148 of 2016):**

- The Hon'ble NGT by order dt. 27.11.2018 considered necessary that all the States to prepare and furnish action plan for utilization of treated sewage within 3 months.

- Waste Water Reuse and Recycle Policy was approved vide G.O.Ms.No.135, dated 31.03.2017 of MA & UD Department.
- At present 4.7 MLD of treated sewage is being utilized in 3 local bodies. The CDMA-MA&UD Dept., prepared proposals for utilizing treated sewage of 89.5 MLD by taking Memorandum of Understanding with Industries and Ports etc.
- Action Plan for Utilization of treated sewage was submitted to CPCB vide Lr.RoC No. 16512/2014/M3, dt. 28.02.2019.

### 3. STATUS OF FUNCTIONING OF COMMITTEES:

- **State Level Committee:** Hon'ble Justice B. Seshasayana Reddy, Former Judge, Andhra Pradesh High Court was nominated as Chairperson of the State Level Committee by Hon'ble NGT in its order dt. 16.01.2019 in OA No. 606/2018.
- The Hon'ble Chairperson held 3 meetings of the State Level Committee so far and also made field visits in the Districts to review the implementation of Solid Waste Management Rules.
- **River Rejuvenation Committee:** Environment, Forests, Science & Technology Department, Govt. of AP has issued the G.O. Rt. No. 177, dated 05.12.2018 constituting the River Rejuvenation Committee and District Level Special Environment Surveillance Task Force Committees. So far two meetings were conducted for finalization and review of action plans.
- **Air Quality Monitoring Committee:** Environment, Forests, Science & Technology Department, Govt. of AP has issued the

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G.O. Rt. No. 167, dated 14.11.2018 constituting the Air Quality Monitoring Committee. So far two meetings were conducted for finalization and review of action plans.

- **Committee on CPA / SPA:** Environment, Forests, Science & Technology Department, Govt. of AP has issued G.O. Rt. No. 10 dt. 29.01.2019 by including Commissioners of Greater Visakhapatnam Municipal Corporation and Vijayawada Municipal Corporation in air quality monitoring committee for preparation of action plan for Critically Polluted Area (CPA) / Severely Polluted Area (SPA). One meeting was held for finalization of action plan.

#### 4. POLLUTED RIVER STRETCHES (O.A. No 673 of 2018):

- Central Pollution Control Board (CPCB), Delhi has identified 351 river stretches as polluted river stretches in the Country for not meeting the prescribed water quality standards. Among them five river stretches have been identified in Andhra Pradesh for exceeding the prescribed standard limit of Biochemical Oxygen Demand (BOD), 3 mg/lit during the period related to 2016 & 2017. Details of identified polluted river stretches in Andhra Pradesh are:

S. No.	River	Stretch Identified	BOD Range / Max Value	Priority
1	Godavari	Rayanpeta to Rajahmundry	3.1 - 3.4	V
2	Nagavali	Along Thotapally	3.2	V

3	Krishna	Amaravati to Hamsaladeevi	3.2	V
4	Tungabhadra	Manthralayam to Bavapuram	3.2 – 6.7	IV
5	Kundu	Nandyal to Madduru	7.7	IV

- The Hon'ble NGT in its Order dated 20.09.2018 directed all the States and Union Territories to prepare action plans by the Committee called River Rejuvenation Committee (RRC) for restoration of water quality of the polluted river stretches to be fit at least for bathing within six months from the date of finalization of action plans.
- Accordingly, Environment, Forests, Science & Technology, Government of Andhra Pradesh has issued the G.O. Rt. No. 177, dated 05.12.2018 (**Annexure-II**) constituting the River Rejuvenation Committee with Commissioner of Industries; Commission & Director, MA&UD; Special Secretary to Government, EFS&T as members and Member Secretary, APPCB as member convener. At District level Special Environment Surveillance Task Forces to ensure that no illegal mining takes place in river beds were constituted.
- The 1<sup>st</sup> meeting of the RRC was held on 8<sup>th</sup> January, 2019 and approved five action plans and the same were filed in Hon'ble NGT by email on 17.01.2019. These action plans have also been communicated to CPCB on 25.01.2019 for approval and to all the stakeholder departments on 31.01.2019 for

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implementation. These river stretches are falling under priority IV & V and the action plans for these stretches does not require approval of CPCB, as per the information received from CPCB, vide F. No. 14011/1/2019-WQM-I-16308, dated 08.02.2019 and informed to implement the action plans.

- A website with the URL <https://rrc.ap.gov.in> has been created and the information pertaining to the Hon'ble NGT Orders on polluted river stretches, GO issued by EFS&T Department, action plans for restoration of river water quality, and data of polluted river stretches is uploaded. A link is provided in the website to get feedback from the general public and stakeholders.
- The Principal Secretary, EFS&T Dept., Govt. of Andhra Pradesh has convened the RRC meeting with the concerned Members & stakeholders for review of the progress of implementation of the action plans on 03.04.2019. During the meeting, the Members and the stakeholders concerned have been requested to submit the progress reports on the implementation of action plans at the earliest.
- Status report on implementation of the action plans river-wise is as follows:

#### **4.1. River Godavari:**

- a) APPCB is monitoring water quality of river Godavari regularly on monthly basis under National Water Monitoring Program (NWMP).

- b) Performance of 30 MLD STP located at Rajahmundry town is being monitored regularly on monthly basis.
- c) M/s. AP Paper Mills, Rajahmundry and M/s. Andhra Sugars Ltd., C & F Division, Kovvur are being monitored regularly for compliance of Consent for Operations (CFO) discharge standards.
- d) Three new locations have been identified for monitoring of water quality of river Godavari at Andhra Pradesh-Telangana inter-state border at Rayanpet & upstream and downstream of Narsapuram, West Godavari district. Monitoring has been started from April, 2019.
- e) Special Environment Surveillance Taskforce for the East Godavari district has been constituted to ensure that no illegal mining takes place in the river bed.
- f) 5 MLD STP at Dowlaiswaram, Rajahmundry is proposed under AMRUT Phase-II at a cost of Rs. 17.98 crores including 10 years Operation and Maintenance. Another STP for treatment of Rajahmundry town sewage with a capacity of 10 MLD is under proposal.

**4.2. River Krishna:**

- a) APPCB is monitoring water quality of river Krishna regularly on monthly basis under NWMP.
- b) Performance of 7 STPs located at Vijayawada city is being monitored regularly on monthly basis.
- c) Characteristics of once through cooling water, ash pond effluents and plant waste water are being monitored regularly

on monthly basis for verification of CFO compliance by M/s. NTTPS, Ibrahimpatnam, Vijayawada.

- d) Constitution of district level Special Environment Surveillance Taskforce for Krishna district is under process. Nomination from the District Judge is yet to be received.
- e) 7 STPs with a capacity of 130 MLD are in operation at present in Vijayawada city. One more STP with a capacity of 20 MLD capacity is under construction at Jakkampudi, Vijayawada and will be put into operation within six months. Thus 150 MLD capacity will be sufficient up to year 2021.
- f) Vijayawada Municipal Corporation (VMC) has entrusted the work of preparation of Detailed Project Report (DPR) for diversion and treatment of domestic sewage joining the three KrishnaEastBranch canals and these DPRs will be submitted to the Government for approval and subsequent implementation.
- g) VMC is also proposing for the upgradation of existing two STPs of 10 MLD capacity each at Ramalingeswaranagar and Autonagar with latest technology to comply the effluent discharge standards.

#### **4.3. River Kundu:**

- a) APPCB is monitoring water quality of river Kundu regularly on monthly basis under NWMP.
- b) M/s. SPY Agro Industries Ltd., Udumulapadu Village, Nandyal Mandal, Kurnool Dist is being monitored regularly

for compliance of Consent for Operations (CFO) discharge standards.

- c) Constitution of district level Special Environment Surveillance Taskforce for Kurnool district is under process. Nomination from the District Judge is yet to be received.
- d) Tenders have been called for setting up of 10 MLD STP for treatment of Nandyal town sewage and work will be started in six months.

**4.4. River Nagavali:**

- a) APPCB is monitoring water quality of river Nagavali regularly on monthly basis under NWMP.
- b) Two new locations have been identified for monitoring of water quality of river Nagavali at Srikakulam town before and after the confluence point of domestic sewage.
- c) Special Environment Surveillance Taskforce for the Vizianagaram district has been constituted to ensure that no illegal mining takes place in the river bed.
- d) 10 MLD STP for treatment of Srikakulam town sewage is proposed under AMRUT Scheme and works are under progress & will be completed in six months.

**4.5 River Tungabhadra:**

- a) APPCB is monitoring water quality of river Tungabhadra regularly on monthly basis under NWMP.
- b) Two new locations have been identified for monitoring of water quality of river Tungabhadra before and after the confluence point of domestic sewage of Kurnool town.

- c) The industries located in Gondiparla (V) on the banks of River Tungabhadra are being monitored for their Zero Liquid Discharge (ZLD) compliance.
- d) Constitution of District level Special Environment Surveillance Taskforce for Kurnool district is under process. Nomination from the District Judge is yet to be received.
- e) Proposed 10 MLD & 0.80 MLD STPs at Lakshmi Gardens, Johrapuram, 2 MLD STP at Kalluru Darwaja, 0.80 MLD STP at Lakshmi Narasimha Swamy Temple and 0.80 MLD STP at Kota Anjaneya Swamy Temple for treatment of Kurnool town sewage under long term program (1-2 years).

**APPCB has created a link with the identity <http://appcb.ap.nic.in/water-quality-status-of-polluted-stretches-of-andhra-pradesh> and uploaded the water quality status of polluted river stretches.**

**5. NON ATTAINMENT CITIES WITH REFERENCE TO AMBIENT AIR QUALITY (O.A. No 681 of 2018):**

- Central Pollution Control Board (CPCB), Delhi has identified 102 cities and towns in India as non-attainment in respect of air pollution for not meeting the National Ambient Air Quality Standards (NAAQS). Five of them, namely, Visakhapatnam, Vijayawada, Guntur, Nellore and Kurnool in Andhra Pradesh have been identified as non-attainment cities in respect of Particulate Matter (PM<sub>10</sub>).
- The Hon'ble NGT in its Order dated 08.10.2018 directed all the States and Union Territories to prepare action plans by the

Committee called Air Quality Monitoring Committee (AQMC) for control of air pollution in the said five non-attainment cities.

- Accordingly, Environment, Forests, Science & Technology, Govt. of AP has issued the G.O. Rt. No. 167, dated 14.11.2018 **(Annexure-III)** constituting the AQMC with Commissioner of Industries; Commission & Director, MA&UD; Commissioner, Agriculture; Commissioner, Transport; Special Secretary to Government, EFS&T as members and Member Secretary, APPCB as member convener.
- The 1<sup>st</sup> meeting of the AQMC was held on 8<sup>th</sup> January, 2019 and the approved action plans (for the five identified non-attainment cities in Andhra Pradesh) have been communicated to CPCB on 24.01.2019 for approval and to all the stakeholder departments on 31.01.2019 and 05.02.2019 for implementation.
- The Principal Secretary, EFS&T Dept., Govt. of Andhra Pradesh has convened the 2<sup>nd</sup> AQMC meeting with the concerned Members & stakeholders for review of the progress of implementation of the action plans on 03.04.2019. During the meeting, the Members and the stakeholders concerned have been requested to submit the progress reports on the implementation of action plans.
- Central Pollution Control Board in its letter, AQM/AP/2019-20, dated 15.04.2019 has approved the action plans five non-

attainment cities with certain recommendations and directed under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to implement the city action plans and to submit the progress reports to CPCB on quarterly basis.

- CPCB directions along with the recommendations have been communicated to the Stakeholder departments for implementation and to send the progress.

**6. CRITICALLY POLLUTED AREA / SEVERELY POLLUTED AREA (O.A. No 1038 of 2018):**

- Hon'ble NGT by order dt 13.12.2018 directed SPCBsto finalize the Time Bound action plans with regard to identified polluted industrial clusters and submit to CPCB for finalizing within 3 months.
- The Government of A.P by G.O. Rt. No. 10 dt. 29.01.2019 **(Annexure-IV)** included Commissioners of Greater Visakhapatnam Municipal Corporation and Vijayawada Municipal Corporation in air quality monitoring committee for preparation of action plan for Critically Polluted Area / Severely Polluted Area.
- The committee meeting was held on 12.03.2019 to prepare the action plan. In the state of Andhra Pradesh, Visakhapatnam is identified as critically polluted area and Vijayawada as severely polluted areaand the action plan was submitted to CPCB on 12.03.2019.

- The action plan was already started implementing in Visakhapatnam city and submitted the progress reports from time to time to CPCB.

#### 7. ACTION TAKEN ON SAND MINING:

- The Government reviewed the Sand policy on 02.03.2016 and modified the policy by making the sand available to the public without charging any fee from 02.03.2016 vide Memo.no. 3066/M.II (1)/2016-3 dt. 04.03.2016.
- For effective implementation of free sand policy, Government vide G.O. Ms. No. 104 dated 26.07.2017 constituted a 5 Member District Level Committee on sand as follows:
  - District Collector - Chairman
  - Superintendent of Police (SP)
  - District Transport Commissioner (DTC)
  - River Conservator/Executive Engineer of Water Resource Dept
  - Assistant Director of Mines & Geology
- The committee has fixed and notified prices for sand per unit based on Excavation, Loading, Unloading & transportation charges to the major towns in their respective districts.
- Mandal Level Task Force teams with the officials of Revenue, Police and Panchayat Raj departments were constituted to implement the notified prices.

- 54 check posts are established and strengthened with the officials of Police, Revenue and Transport Departments on State / National Highways to other States, to curb illegal transportation of sand.
- 120 mobile squads are being deployed and 489 cases were booked and penalty of Rs. 1.2 Crs was realized.
- The Government introduced Penal provisions vide G.O.Ms.No. 42, dated 29.03.2016 for illegal sand mining such as illegal / unauthorized sand mining in prohibited areas, stocking of sand beyond person's reasonable requirements, monopolizing the sand reaches, preventing others from accessing sand reaches and profiteering etc. The penalty extends up to Rs. 2 Lakhs and imprisonment up to 2 years
- The District Collectors nominated VROs/ Panchayat Secretaries as Reach Level officers in all working sand reaches. Further, a technical support person on Outsourcing basis are deputed and tabs were provided to monitor and upload the details of excavation, loading and transportation vehicle details in the sand app, on real time basis.
- It is also instructed to have GPS instruments to all the vehicles meant for sand transportation.

**8. TOTAL AMOUNT COLLECTED FROM ERRING INDUSTRIES ON THE BASIS OF 'POLLUTER PAYS' PRINCIPLE, PRECAUTIONARY PRINCIPLE AND DETAILS OF UTILIZATION OF FUNDS COLLECTED:**

- APPCB has forfeited bank guarantees of Rs. 57,53,312/- during the period from 2015-18.
- Environmental Compensation of Rs. 50 Lakhs collected from M/s. Enercon (India) Ltd., Anantapur and deposited with DFO, Anantapur

for executing the soil and moisture conservation works and for restoration of Ecology and Environment.

- Environmental Compensation of Rs. 20 Lakhs collected from M/s. Adani Vizag Coal Terminal Pvt. Ltd., Visakhapatnam.

**9. STATUS OF THE IDENTIFICATION AND DEVELOPMENT OF MODEL CITIES AND TOWNS IN THE STATE IN THE FIRST PHASE WHICH CAN BE REPLICATED LATER FOR OTHER CITIES AND TOWNS OF THE STATE:**

- The Municipal Administration & Urban Development Dept., has identified Visakhapatnam, Tirupati & Kakinada, as 3 model cities in the State of Andhra Pradesh.
- The Panchayat Raj & Rural Development Dept., has already identified 39 census towns, 3 for each district in the State of Andhra Pradesh (**Annexure - V**).

**10. CONCLUSION:**

As per the directions of the Hon'ble National Green Tribunal, the action plans were finalized by the committees and approved by CPCB. The action plans will be implemented aiming to bring the Water/Air Quality within the prescribed norms. The issues in implementation of the Solid Waste Management Rules will be closely monitored for achieving overall improvement in environmental conditions. Further, it is submitted that the Hon'ble Justice Sri B. Seshasayana Reddy, the Chairperson of the State Level Committee is reviewing the implementation of all Solid Waste Management Rules in the State of A.P.

  
**CHIEF SECRETARY**  
**GOVERNMENT OF ANDHRA PRADESH**

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**Compliance to Rule 22 time frame for implementation in the State of Andhra Pradesh**

Item to be implemented	Present Status	Action to be taken
1. identification of suitable sites for setting up solid waste processing facilities (1 year).	Total No. of ULBs : 110 Sites identified in : 105 ULBs (9 WtE Plants covering 57 ULBs, 49 WtC plants covering 49 ULBs and sites identified only for 44 ULBs)	In Amalapuram, Vuyyuru, Machilipatnam, Tuni & Mummidivaram land to be identified. The District Collectors concerned were requested for allotment of land.
2. identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more (1 year).	Total No. of ULBs : 106 Sites identified in : 101	In Amalapuram, Vuyyuru, Machilipatnam, Tuni & Mummidivaram land to be identified. The District Collectors concerned were requested for allotment of land.
3. Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (2 years).	<b>Waste Processing facilities - 105</b> <b>Sanitary Landfill Facilities - 4</b>	-
4. Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source; (2 years).	Source Segregated Waste is being collected from 26.20 lakh Households (72%) out of 36.39 lakh households in the ULBs.	<ul style="list-style-type: none"> <li>• By end of June, 2019, 80% of segregation of solid waste at source will be achieved.</li> <li>• By end of August 2019, 90% of segregation of solid waste at source will be achieved.</li> <li>• 100% Source Segregation of solid waste will be achieved by Oct, 2019.</li> </ul>

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<p>5. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities (2 years).</p>	<p>Source Segregated Waste is being collected from 26.20 lakh Households (72%) out of 36.39 lakh households in the ULBs.</p> <ul style="list-style-type: none"> <li>➤ 473 Refuse Compactors are supplied to 106 ULBs for transportation of segregated Waste.</li> <li>➤ In 4 ULBs segregated waste is being transported through tractor trailers with covered nets (Palasa, Palakonda, Gollaprolu &amp; Madakasira)</li> </ul>	<p>-</p>
<p>6. Ensure separate storage, collection and transportation of construction and demolition wastes (2 years).</p>	<ul style="list-style-type: none"> <li>➤ G.O Ms. No 350, dated: 29.10.2018 has been issued by Government and instructions issued to the Municipal Commissioners to identify suitable sites to ensure separate storage, collection and transportation of C&amp; D waste in all ULBs.</li> <li>➤ Instructions were also issued to Director of Town and Country Planning to incorporate site setting up of storage, processing and recycling facilities for C&amp;D Waste in the approved land use plan.</li> <li>➤ Processing facilities established in Municipal Corporations, i.e., GVMC, Vijaywada &amp; Tirupathi.</li> </ul>	<ul style="list-style-type: none"> <li>• Required data collected from the ULBs.</li> <li>• Cluster approach for C&amp;D waste management will be adopted.</li> </ul>
<p>7. Setting up solid waste processing facilities by all local bodies having 100000 or more populations (2 years).</p>	<p>Total No. of ULBs : 32 (9 WtE Plants covering 26 ULBs, 6 WtC plants covering 6 ULBs)</p>	

<p>processing facilities by local bodies and census towns below 100000 populations. (3 years)</p>	<p>(9 WtE Plants covering 35 ULBs, 43 WtC plants covering 43 ULBs)</p>	<p>Vuyyuru, Machilipatnam, Tuni &amp; Mummidivaram land to be identified. The District Collectors concerned were requested for allotment of land.</p>
<p>9. Setting up common or standalone sanitary landfills by or all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules; (3 years)</p>	<p>Total No. of ULBs : 04 Sites identified in : 04 (3 WtE Plants covering 4 ULBs)</p>	
<p>10. Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules. (3 years)</p>	<p>Total No. of ULBs : 106 Sites identified in : 101 (9 WtE Plants covering 57 ULBs, 49 WtC plants covering 49 ULBs and sites identified only for 44 ULBs)</p>	<p>In Amalapuram, Vuyyuru, Machilipatnam, Tuni &amp; Mummidivaram land to be identified. The District Collectors concerned were requested for allotment of land.</p>
<p>11. bio-remediation or capping of old and abandoned dump sites (5 years)</p>	<p>Total No. of ULBs : 110 Work taken up : 06 ULBs</p> <p><b>Bio-mining:</b></p> <ol style="list-style-type: none"> <li>1. In Vijayawda Municipal Corporation the bio mining is in progress</li> <li>2. Work Awarded for bio-mining for Machilipatnam municipality.</li> <li>3. LoA is to be issued to the agency for Greater Visakhapatnam Municipal Corporation.</li> <li>4. Tender is under finalisation for Guntur Municipal Corporation.</li> </ol>	<p>-</p>

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		<p>5. The bio-mining is under process for Tirupati &amp; Kurnool Municipal Corporations.</p> <p>6. Bio-capping of dump sites is completed in Kadapa Municipal Corporation.</p>	
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Annexure - II

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**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Environment, Forests, Science & Technology Department - Orders of Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No.673/2018, dated 20.09.2018 - Constitution of "River Rejuvenation Committee (RRC)" and District level Special Environment Surveillance Task Force in Andhra Pradesh - Orders - Issued.

**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPT.,**

**G.O.RT.No. 177**

**Dated: 05-12-2018.  
Read the following:**

1. Orders of Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No.673/2018, dated 20.09.2018.
2. From the Member Secretary, APPCB, Lr.No. APPCB-12023/3/2018-SS-CLAPPCB- 1208, Dt. 29.10.2018.

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**ORDER:**

The Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada in his letter 2<sup>nd</sup> read above has reported the following directions of the Hon'ble NGT issued in the 1<sup>st</sup> read above:

- a. All the States and Union Territories are directed to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purpose (BOD <3 mg/lit and FC <500 MPN/100ML) within six months from the date of finalization of action plans.
- b. Preparation of action plans by four-member Committee comprising, Director, Environment, Director, Urban Development, Director, Industries and Member Secretary, State Pollution Control Board. The Committee may be called "River Rejuvenation Committee" (RRC) and will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State.
- c. The action plan include identification of polluting sources, functional status of STPs, ETPs, CETPs and solid waste management facilities, etc. The Action Plan should have speedy, definite or specific timelines for execution of steps.
- d. Chief Secretaries of the State and Administrators/Advisors to Administrators of the Union Territories will be personally accountable for failure to formulate action plan.
- e. All States and Union Territories are required to send a copy of Action Plan to CPCB especially with reference to Priority-I & II stretches for approval.
- f. The State and the Union Territories concerned are directed to set up Special Environment Surveillance Task Force with the District Magistrate, Superintendent of Police, Regional Officer of State Pollution Control Board and one person to be nominated by District Judge in his capacity as Chairman of Legal Services Authority on the pattern of direction of this Tribunal dated 07.08.2018, in original application no. 138/2016 (TNHRC), "Stench Grips Mansa's Sacred Ghaggar river (Suo- Motu case)", The Task force will ensure that no illegal mining takes place in river beds of such polluted stretches.
- g. The RRC will have a website inviting public participation from educational institutions, religious institutions and commercial

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establishments. Achievements and failures may also be published on such website.

- h. The RRC will have the authority to recover the cost rejuvenation under Polluter Pay Principle from those who are responsible for pollution.
- i. The States and the Union Territories concern are directed to setup "**Special Environment Surveillance Task Force**" at district level to ensure that no illegal mining takes place in the river beds of such polluted stretches. This Task Force should consist of District Magistrate; Superintendent of Police; Regional Office of State PCB and one person to be nominated by the District Judge.
- j. The RRCs will send progress reports by e-mail at [filing.ngt@gmail.com](mailto:filing.ngt@gmail.com) on or before 15.12.2018.

3. The Member Secretary, APPCB has requested the Government to constitute the four-member "River Rejuvenation Committee (RRC)" comprising of Director, Environment, Director, Urban Development, Director, Industries and Member Secretary, Andhra Pradesh Pollution Control Board, at the earliest for formulation of Action Plans within two months and for restoration of Water Quality of the pollution river stretches to be fit at least for bathing purpose as per the timelines of the Order and also setup "**Special Environment Surveillance Task Force**" at district level.

4. In compliance of the orders of the National Green Tribunal, Principal Bench, New Delhi, after careful examination of the matter, Government hereby constitute the following committees:-

(a) "River Rejuvenation Committee (RRC)" with the following composition:-

Sl.No.	Member of the Committee	Designation
1.	Commissioner, Industries	Member
2.	Commission & Director, MA&UD	Member
3.	Member Secretary, APPCB	Member Convener
4.	Special Secretary to Government, EFS&T	Member

The senior most member of the Committee is the Chairman of the "River Rejuvenation Committee (RRC)". The Committee shall perform the functions as ordered by the Hon'ble NGT in O.A.No.673/2018, dated 20.09.2018 and furnish the action plan to Govt., immediately.

(b) "**Special Environment Surveillance Task Force**" at each district level with the following composition:-

Sl.No.	Member of the Committee	Designation
1	District Magistrate	Member
2.	Superintendent of Police	Member
3.	Regional Office of State APPCB	Member Convener
4.	One person to be nominated by the District Judge	Member

The District level Special Environment Surveillance Task Force shall ensure that no illegal mining in the river beds of the polluted stretches as ordered by the Hon'ble NGT in O.A.No.673/2018, dated 20.09.2018.

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5. The Member Secretary, A.P. Pollution Control Board shall take necessary action accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**G. ANANTHA RAMU  
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Chairman & Members of Committees concerned  
through the Member Secretary, APPCB, Vijayawada.  
The Member Secretary, Central Pollution Control Board, New Delhi.  
All the Collectors & District Magistrates in the State (we)  
All District Judges in the State (we)  
All District Superintendents of Police in the State (we)

Copy to:

The PS to Spl.CS to CM  
The PS to Minister (EFS&T)  
The PS to CS  
The PS to Principal Secretary, EFS&T  
The PS to Principal Secretary MA&UD  
The Secretary, Industries

**//FORWARDED:: BY ORDER//**

**SECTION OFFICER**

GOVERNMENT OF ANDHR APRADESH  
ABSTRACT

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Environment, Forests, Science & Technology Department – Orders of Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No.681/2018, dated 08.10.2018 – Constitution of Air Quality Monitoring Committee to prepare the action plan in Non-attainment cities in A.P. – Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPT.,  
G.O.RT.No. 167

Dated: 14-11-2018

Read the following:

1. Orders of Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No.681/2018, dated 08.10.2018.
2. From the Member Secretary, APPCB, Lr.No. APPCB-12025/1/2018-SS-CLAPPCB- 1191, Dt. 26.10.2018.

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**ORDER:**

In the reference 2nd read above, the Member Secretary, APPCB reported that the Hon'ble National Green Tribunal, New Delhi issued the Orders against the news paper item, dated 03.08.2018 in the Times of India under the title "NCAP with multiple time lines to clean air in 102 cities to be released around August 15", and issued certain directions to control ambient air pollution in the non-attainment cities and towns of India vide reference 1st read above.

2. The Hon'ble NGT, New Delhi has ordered in O.A.No.681/2018, dated 08.10.2018 as follows:

- a. All the States and Union Territories with non-attainment cities must prepare appropriate action plans within two months aimed to bring down the air pollution levels to the prescribed norms within six months from the date of finalization of action plans.
- b. Action plans may be prepared by six-member Committee comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member Secretary, State Pollution Control Board or Committee of the concerned State. The Committee may be called Air Quality Monitoring Committee (AQMC).
- c. The Committee will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State or the Union Territory. This may be further supervised by the Chief Secretaries concerned or their counter parts in Union Territories by ensuring intra-sectorial coordination.
- d. The action plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution.
- e. The action plans thus prepared may be forwarded to CPCB by 31.12.2018 for examination and approval.

2. The Member Secretary, APPCB has requested to constitute a six member Air Quality Monitoring Committee (AQMC) comprising of Directors of Environment, Transport, Industries, Urban Development, Agriculture and Member secretary, State Pollution Control Board, at the earliest for preparation / revision of Action Plans for the five non-attainment cities of Andhra Pradesh i.e., Visakhapatnam, Vijayawada, Guntur, Nellore & Kurnool and to oversee the implementation of the action plan points in a time bound manner.

[P.T.O]

3. In compliance of the orders of the National Green Tribunal, Principal Bench, New Delhi, after careful examination of the matter, the Government hereby constitute the Air Quality Monitoring Committee with the following composition:-

Sl.No.	Member of the Committee	Designation
1	Commissioner, Transport	Member
2	Commissioner, Industries	Member
3	Commission & Director, MA&UD	Member
4	Commissioner & Director, Agriculture	Member
5	Member Secretary, APPCB	Member Convener
6	Special Secretary to Government Environment, Forest, Science & Technology Department	Member

4. The senior most member of the Committee is the Chairman of the Air Quality Monitoring Committee. The Committee shall perform the functions as ordered by the Hon'ble NGT in O.A.No.681/2018, dated 08.10.2018 and furnish the action plan to Govt., within one month or 10.12.2018 whichever is earlier.

5. The Member Secretary, A.P. Pollution Control Board shall take necessary action accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**G. ANANTHA RAMU  
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Commissioner, Transport, Vijayawada Rd, Punammathota, Labbipet, Vijayawada, Andhra Pradesh 520010,

The Commissioner, Industries, First Floor Government Regional Printing Press Buildings, Mutyalampadu St, Vijayawada, 520011,

The Commission & Director, MA&UD, Guntur, Andhra Pradesh 522034.

The Commissioner & Director, Agriculture, Old Mirchi Yard, Nallapadu Road, Chuttagunta, Guntur -522004,

The Special Secretary to Government, EFS & T Dept., A. P. Secretariat,

The Member Secretary, APPCB, Vijayawada.

The Member Secretary, Central Pollution Control Board, New Delhi.

Copy to:

The PS to CS

The PS to Principal Secretary, EFS&T/ MA&UD/ T R&B/ Industries/ Agriculture & Co-Operation Dept.,

**//FORWARDED:: BY ORDER//**

**SECTION OFFICER**

Environment, Forests, Science & Technology Department – Inclusion of Commissioner, Greater Visakha Municipal Corporation (GVMC) and the Commissioner, Vijayawada Municipal Corporation (VMC) in the Air Quality Monitoring Committee to prepare the action plan in Non-attainment cities in A.P. as per the orders of Hon'ble National Green Tribunal (NGT) – Orders - Issued.

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ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.D) DEPARTMENT

G.O.Rt.No.10

Dated:29/01/2019

**Read the following:**

1. G.O. Rt. No.167, EFS&T (Sec.D) Dept., dt.14.11.2018.
2. From the Member Secretary, APPCB, Lt.No. APPCB/UH-IV/CEPI/2018 - 1634, Dt. 09.01.2019.

&&&

**ORDER:**

In the reference 1st read above, Govt., have constituted the Air Quality Monitoring Committee for preparation / revision of action plans for the five non attainment cities viz. Visakhapatnam, Vijayawada, Guntur, Nellore and Kurnool cities as per the orders of the Hon'ble NGT dt. 08.10.2018 in O.A.No. 681/2018, with the following composition:

Sl.No.	Member of the Committee	Designation
1	Commissioner, Transport	Member
2	Commissioner, Industries	Member
3	Commission & Director, MA&UD	Member
4	Commissioner & Director, Agriculture	Member
5	Member Secretary, APPCB	Member Convener
6	Special Secretary to Govt., EFS&T Dept.,	Member

2. In the reference 2nd read above, the Member Secretary, APPCB has proposed the same committee along with the additional members of Commissioner, Greater Visakha Municipal Corporation (GVMC) & Commissioner, Vijayawada Municipal Corporation (VMC) in the Air Quality Monitoring Committee which was constituted by the Department in the G.O. 1st read above for preparation of action plans for critically polluted/severely polluted cities.

3. After careful examination of the matter, Government hereby order to include the following members in the Air Quality Monitoring Committee:

- i. Commissioner, Greater Visakha Municipal Corporation (GVMC)  
- Member; and
- ii. Commissioner, Vijayawada Municipal Corporation (VMC)  
- Member

4. The Member Secretary, A.P. Pollution Control Board shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU**  
**PRINCIPAL SECRETARY TO GOVERNMENT**

To  
The Member Secretary, A.P. Pollution Control Board, Vijayawada.  
The Commissioner, Greater Visakha Municipal Corporation (GVMC)  
The Commissioner, Vijayawada Municipal Corporation (VMC)  
The Member Secretary, Central Pollution Control Board, New Delhi.  
Copy to:  
The PS to CS  
The PS to Principal Secretary, EFS&T/ Municipal Administration & Urban Development.

//FORWARDED:: BY ORDER//

*Lo. Ravi Kumar*  
**SECTION OFFICER**

(4)

Furnished in Meeting on 09/11/19

Annexure-V

## Present Status on Solid Waste Management Programme in Selected Census Towns @3 per District in Andhara Pradesh

S.No	Name of the Census Town	Name of the Mandal	Name of the District	Population Census 03/01/2011	whether SWPC shed constructed (YES/NO)	whether Door to Door collection started (YES/NO)	whether vermiseeding done (YES/NO)	Remarks
1	Kakkalapalle	Anantapuram (R)	Anantapur	30,128	No	No	No	
2	Somandepalle	Somandepalli	Anantapur	18,895	Yes	Yes	Yes	
3	Uravakonda	Uravakonda	Anantapur	35,565	Yes	Yes	No	
4	Narayanavanam	Narayanavanam	Chittoor	11,253	Yes	Yes	Yes	
5	Tiruchanur	Tirupathi (R)	Chittoor	22,963	Yes	Yes	Yes	
6	Kuppam	Kuppam	Chittoor	21,963	Yes	Yes	No	
7	Hukumpeta	Rajahmundry (R)	East Godavari	16,985	Yes	Yes	Yes	
8	Ramanayyapeta	Kakinada (R)	East Godavari	28,369	Yes	Yes	Yes	
9	Bandarulanka	Amalapuram	East Godavari	11,470	Yes	No	Yes	
10	Vaddeswaram	TADEPALLI	Guntur	6,275	YES	YES	NO	
11	Chebrolu	Chebrolu	Guntur	21,740	YES	YES	YES	Not Identified as Census Town
12	Vengalayapalem	Guntur(R)	Guntur	8,029	YES	YES	YES	Not Identified as Census Town
13	Guntupalle	Ibrahimpattanam	Krishna	11,187	YES	YES	NO	
14	Kankipadu	Kankipadu	Krishna	14,616	YES	YES	YES	
15	Poranki	Penamaluru	Krishna	25,545	YES	YES	NO	
16	Banaganapalle (Banganapalle)	BANAGANAPALLI	Kurnool	20,749	NO	NO	NO	
17	Bethamcherla	BETHAMCHERLA	Kurnool	38,994	YES	YES	YES	
18	Thummalamenta	KOLIMIGUNDLA	Kurnool	12,373	YES	YES	NO	
19	Tada Khandrika	Tada	Nellore	6,123	No	No	No	
20	Vinnamala	Naidupeta	Nellore	20,924	No	No	No	
21	Kaumuru	Venkatachalam	Nellore	6,894	YES	YES	YES	Not Identified as Census Town
22	Pamur	Pamur	Prakasam	20,000	Yes	Yes	Yes	
23	Podili	Podili	Prakasam	31,145	Yes	Yes	Yes	
24	Vetapalem	Vetapalem	Prakasam	38,671	Yes	Yes	No	

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25	Narasannapeta	Narasannapeta	Srikakulam	26,280	Yes	Yes	Yes
26	Tekkali	Tekkali	Srikakulam	28,631	Yes	YES	YES
27	Sompeta	Sompeta	Srikakulam	18,778	Yes	Yes	Yes
28	Bowluvada	Anakapalli	Visakhapatnam	5,001	Yes	Yes	Yes
29	Gudivada	S. Rayavaram	Visakhapatnam	8,787	Yes	Yes	Yes
30	Payakaraopeta	Payakaraopeta	Visakhapatnam	27,001	Yes	Yes	Yes
31	Cheepurupalle (Cheepurupalli)	Cheepurupalli	Vizianagaram	14,847	Yes	Yes	Yes
32	Gajapathinagaram	Gajapathinagaram	Vizianagaram	5,687	Yes	Yes	Yes
33	Malicherla	Vizianagaram	Vizianagaram	5,229	Yes	No	Yes
34	Dwarakaturumala	Dwarakaturumala	West Godavari	5,543	YES	YES	YES
35	Sanivarapupeta	ELURU	West Godavari	8,142	YES	YES	NO
36	Satrapadu	ELURU	West Godavari	6,393	YES	YES	NO
37	Muddanur	Muddanur	Y.S.R. Kadapa	9,775	YES	YES	YES
38	Dommara Nandyala	Mylavaram	Y.S.R. Kadapa	8,337	YES	YES	YES
39	Veaparala	Mylavaram	Y.S.R. Kadapa	6,712	YES	YES	YES

**ABSTRACT:-**

<b>Total No. of Census Towns</b>	<b>39</b>
<b>No. of Census Towns where SWPC sheds constructed</b>	<b>35</b>
<b>No. of Gram Panchayats where SWPC sheds not constructed</b>	<b>4</b>
<b>No. of Gram Panchayats where Door to Door Collection started</b>	<b>33</b>
<b>No. of Gram Panchayats where Door to Door Collection not started</b>	<b>6</b>
<b>No. of Gram Panchayats where Verni Seeding done</b>	<b>26</b>
<b>No. of Gram Panchayats where Verni Seeding not done</b>	<b>13</b>